



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Srinagar, the 14th October, 2019

SRO 584 -Whereas on 22-04-2019 Police Station, Pattan along with the personnel of SOG, 29-RR, CRPF 176 Bu. and Police Post Mirgund had established a joint naka at NHW Mirgund and were carrying search of vehicles and during the course of this exercise, one vehicle (Mahindra) bearing Registration No DL 12 CA-4189 was asked to stop, however the vehicle fled from the spot and was intercepted after a chase. Two persons were apprehended from the vehicle who were identified as Tafazul Hussain Parmoo S/O Ab. Rasheed R/O Sheikh -u- Alam Colony, Nowgam, Srinagar and Mohammad Waqar Awan S/O Gh. Yaseen Awan R/O Miyaa Wali Punjab Pakistan. These persons confessed their affiliation with banned outfit, Lashker-e-Tobia and during the search of bag they were carrying along, arms/ammunition viz. magazine AK-47=01, Rounds AK-47=25 No's, Pistol with magazine=01 No., Pistol Rounds=05 No's were recovered from their possession; and

2. Whereas, a case FIR No. 56/2019 U/S 7/25 A. Act was registered at Police Station, Pattan and investigation set into motion, and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely; Tafazul Hussain Parmoo S/O Ab. Rasheed R/O Sheikh -u- Alam Colony Nowgam Srinagar for the commission of offences punishable U/S 7/25 A. Act and Section 18 of the Unlawful Activities (Prevention) Act 1967 and against accused Mohammad Waqar Awan S/O Gh. Yaseen Awan R/O Miyaa Wali Punjab Pakistan U/S 7/25 A. Act and Section 15, 18 ULA(P) Act and Section 14 foreigners Act; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other

relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely; Tafazul Hussain Parmoo S/O Ab. Rasheed R/O Sheikh -u- Alam Colony Nowgam Srinagar U/S 18 ULA(P) Act and against accused namely; Mohammad Waqar Awan S/O Gh. Yaseen Awan R/O Miyaa Wali Punjab Pakistan for the commission of offences punishable U/S 15, 18 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No. 56/2019 of P/S Pattan.

By order of the Government of Jammu and Kashmir.

Sd/-


Principal Secretary to the Government
Home Department

No. Home/Pros/151/2019

Dated: 14.10.2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-71/S/2019/54579-81- dated 09/09/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


14.10.19.
Under Secretary to the Government
Home Department